

## SHORT NOTICE QUESTION

[English]

**DTC Buses Chartered by Public Schools**

S.N.Q.1. SHRI KESRI LAL: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Delhi Transport Corporation had asked all heads of schools in the Capital using DTC buses for transportation of school children to pay double the hire-charges for its buses chartered by such schools;

(b) if so, whether DTC also conveyed to the heads of such schools the decision that the schools authorities shall not increase and will charge the same rates from the students which is being charged at present;

(c) whether schools authorities have now asked the parents to pay more; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (d). A Statement is laid on the Table of the Lok Sabha.

**STATEMENT**

(a) and (b). Yes, Sir.

(c) and (d). Some instances have come to the notice of the Government. The Government have discussed the matter with the Principals of Schools and they have been given the following directions:-

- (i) All Schools would maintain an exclusive bus fee collection account, into which all fees collected from the students on account of transportation would be remitted.
- (ii) Each school would estimate the

total amounts required for payment to DTC at the new rates and on this basis, determine the monthly/quarterly slabs for bus fees which are to be realised from the students.

- (iii) The schools utilising the DTC buses would pay to DTC at the rate of Rs. 9/- per Km. of utilisation. The schools would also be entitled to charge 50 paise per Km. Operated as administration charges from the students.
- (iv) Any surplus in the bus fee collection account of a particular year would be adjusted in the next year's estimated collection for the whole year by the schools and the fees to be realised from the students would be adjusted accordingly.
- (v) All schools would furnish an annual account to the Director of Education, Delhi Administration of the total amounts collected by way of bus fees, the amounts paid to DTC/ other transport operators and the balance available in the account.

[Translation]

SHRI KESRI LAL: Mr. Speaker, Sir, the DTC had increased the hire-charges of DTC buses for transportation of school children in the capital. It has been admitted by the Government that the charges are very high. Some instances have come to the notice of the Government that principals of some schools have asked the parents to pay more bus fee. In the light of the fact that things have come to the notice of the Government, I would like to know as to what action has been taken against such schools so far?

[English]

SHRI JAGDISH TYTLER: Some instances came to our knowledge with reference to two schools stating that they were charging more bus fee than they were paying to the DTC. We referred this to the

Director of Education and the Director of Education took whatever action was necessary. The DTC was going in losses. We thought that as to why the DTC should pay for the school children who are going to public schools and so, we said that whatever is the cost of the DTC, it should be paid by the schools. That is what we did.

[*Translation*]

SHRI KESRI LAL: Mr Speaker, Sir the hon. Minister in his reply has just stated that the Director of Education would take action whatever was necessary. I would like to know whether the directions issued by the hon. Minister to the schools are being followed and what action will be taken by the Government in this regard. What effective measures are proposed to be taken to ensure that the parent have not to pay more bus fee? In how many schools more bus fee has been charged? What action will be taken against the principals of such schools?

SHRI JAGDISH TYTLER: Instances of only two schools—Lady Irwin School and ramjas Public School has come to the notice of the Government, in pursuance of which a meeting of the principals of all schools and the Director of Education was convened. It was made clear to them that it was not justified on the part of any of the schools to charge more bus fee from the students and pay less to DTC. Thereafter, a meeting of the officials of the Ministry of Surface Transport was held. This direction had to be issued when the Delhi High Court gave a verdict that to school could charge bus fee from the students as profit. The entire expenditure will be borne by the DTC. This made the DTC realise that they had been suffering considerable losses due to this. The Government then decided not to extend this concession to private public schools. When the parents can afford to send their children to premier schools, then

[*English*]

It is the same thing if I look there, that way.

[*Translation*]

They thought that the DTC would bear the transportation expenses of public schools, but we decided not to allow this; The schools will have to meet the expenses that the DTC incurs on transportation of school children; So we increased the charges accordingly.

SHRI KESRI LAL: In how many of schools more bus fee has been charged and what action is being taken against them?

MR. SPEAKER: I am calling Shri Khurana. You may please sit down.

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, earlier the DTC charged Rs. 4.50 per km which has now been increased to Rs. 9.50 now. The burden of these extra charges has fallen on the parents. As the citizens of Delhi these parents have to bear additional burden of 100 percent increased charges and additional burden in being put on them as increased bus fares. In order to provide them some relief I would like to suggest two alternatives. I hope the hon. Minister will take them into consideration? Firstly, DTC issues monthly student passes for Rs. 12.50p to all the students in Delhi, but these small children have been deprived of this facility. Will the Government consider to provide same passes to them also? Or allow the private buses playing under DTC operation to render this service to schools at the rate of Rs. 4.50. per km so that the parents and students would not bear extra burden. If DTC is not prepared for this, the Government may allow the private buses playing under DTC operation. They are prepared to ply their buses at the rate of Rs. 4.50 per km. The Government will have just to monitor their operation.

SHRI JAGDISH TYTLER: The suggestion given in the interest of the children is good. Adequate attention will be paid to it. Secondly, DTC buses are primarily meant for public who are mostly office goers. The Government is not prepared to run them for schools. Those who want to avail DTC service will have to bear the estimated expendi-

ture. This is absolutely clear. Let me clarify this to you also. When I directed the Delhi Administration to issue permits for 3000 more buses to provide bus facility to Delhotes, I know how they twisted by statement and questioned as to what the Central Government was doing in this regard. Now the position will become clear the day after tomorrow when the Delhi Administration issues permits for 3000 more buses; I am confident that this will further improve the bus facility in Delhi.

[*English*]

SHRI CHETAN P.S. CHAUHAN: I do not agree with the hon. Minister that this facility of the buses is being utilised by public schools or the children of rich families. There are nearly 50,000 students going to these schools and those students are not necessarily rich people's children. There are middle-class, salaried people also whose children are going and this rate which has been increased from Rs. 4.5 per km to Rs. 9/-, the parents are finding it very difficult. As it is, the fees are very high. In the public school, the average fees is Rs. 400/- per month and no the top of it, this is an extra burden.

MR. SPEAKER: Please ask the question.

SHRI CHETAN P.S. CHAUHAN: The college students are paying only Rs. 12/- for their pass. If you want to increase the fare, will you consider their request and increase it gradually, that is, from Rs. 4.50 per KM. to Rs. 6 or Rs. 6.50 or Rs. 7/- instead of Rs. 9/-?

[*Translation*]

SHRI JAGDISH TYTLER: I have given reply to the question raised by Shri Madan Lal Khurana that the cases of bus passes will be taken into consideration. However, DTC will not, at any cost, provide buses at cheaper rates to any of the public schools.....(*Interruptions*)

[*English*]

MR. SPEAKER: Question period is over.

12.11 hrs.

WRITTEN ANSWERS TO QUESTIONS

[*Translation*]

### Stock Exchanges

\*927. KUMARI UMA BHARTI:  
SHRI RAMKRISHNA  
KUSMARIA:

Will the Minister of FINANCE be pleased to state:

(a) whether a number of Stock Exchanges are operating in the country, particularly in Madhya Pradesh, without the approval of the Union Government;

(b) if so, the details thereof;

(c) whether the Union Government propose to ban the operation of such Stock Exchanges;

(d) if so, the details thereof; and

(e) if no, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (e). According to sub-section 1 of Section 13 of the Securities Contracts (Regulation) Act 1956, no person shall, except with the permission of the Central Government, organise or assist in organising or be a member of any stock exchange (other than a recognised stock exchange) for the purpose of assisting in, entering into or performing any contracts in securities. In exercise of the powers conferred by sub-section (2) of Section 19 of the Act, the Government have issued a Notification on 8th September, 1962 appointing the